

(2011) 04 MAD CK 0346

In the Madras High Court

Case No : Writ Petition No. 8543 of 2006

M. Suresh Kumar

APPELLANT

Vs

The State of Tamil Nadu

RESPONDENT

Date of Decision : 09-04-2011

Acts Referred:

Citation : (2011) 04 MAD CK 0346

Hon'ble Judges : M. Jaichandren, J

Bench : Single Bench

Advocate : M. Muthappan, for the Appellant; D. Geetha, AGP, for the Respondent

Final Decision : Dismissed

Judgement

M. Jaichandren, J.—Heard the learned Counsel appearing for the Petitioner and the learned Additional Government Pleader appearing for the Respondents.

2. At this stage of the hearing of the writ petition, the learned Counsel appearing on behalf of the Respondents had pointed out that a number of writ petitions, with similar prayers, have already been dismissed by this Court, on the ground of "Latches". It has been stated that such orders have been passed by this Court, in W.P. Nos. 2711, 30774 to 30776, 11850, 13932, 14954, 14955, 16482 to 16487 of 2005 and in other similar writ petitions. Hence, the writ petition is dismissed on the ground of "Latches". No costs.